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MR. CHAIRMAN: Mr. Prime Minister, are you prepared to reply to his question?

SHRI H.D. DEVE GOWDA: Sir, I would like to assure my hon. friend, Krishna Ji, that the Congentrix project will be cleared very soon, at the most, within two weeks.

SHRI S.B. CHAVAN: Sir, my supplementary arises out of the reply given by the hon. Prime Minister on the floor of the House. I don't think that there can be any point of disagreement so far as the availability of power is concerned. The disturbing factor is that in order to achieve the target that we have set for ourselves for achieving the availability of power, are we going to give a complete go-by to some of the facts which have been clearly stated by one of the hon. Members? I am not prepared to believe what he said. I would like to have a factual position from the hon. Minister, I would like to know whether the power tariff which was offered to him previously was Rs. 2.12 paise per unit. He may reply to the correctness of this fact. But later on the Guiarat Government seems to have agreed for Rs. 2.87 paise per unit. Let him clarify these facts. If these are facts, then, of course, the rest of the things will follow.

DR. S. VENUGOPALACHARI: Sir, as I have stated earlier, the Central Government is not concerned with the power tariff. Secondly, in respect of this matter, a number of complaints have been made at different levels. As per the hon. Member, they had submitted representations to the non-officials and the hon. Prime Minister also. Some persons had approached the hon. High Court of Gujarat and now the matter is pending in the Supreme Court. They have extended the PPA for twenty years. So, whatever we are discussing in this House, is sub-judice.

SHRI S.B. CHAVAN: No, no, no. From the project report itself you can give the factual information. That is available in the project report. What is the per unit cost? If that factual information is available in the Report, there is nothing wrong, as you are saying, in giving facts on a case which is pending in the court; factual information can be supplied. So, what was there in the project report? And let me also know whether these two figures which are quoted here are factually correct or not.

SHRI H.D. DEVE GOWDA: May I clarify the positon, Sir? Earlier, as the hon, Member rightly put it, on the captive power side the rates quoted were something, 'X'. Now the rates tentatively agreed were 'Y'. The issue before me is at various stages; this will be scrutinised. Fist, the draft PPA will be sent by the State Government after it has been recommended by the concerned State Electricity Board. But once it comes to the Government of India, in the Central Electricity Authority and in the Department of Economic Affairs scrutiny takes place at various stages. Mr. Chhabildas Mehta, the former Chief Minister, has made a specific complaint. I have asked the Central ElectricityAuthority to examine all the observations and some of the allegations made by the then Chief Minsiter and give me a comprehensive report. Once I get the report from the Central Electricity Authority about any fraud that has taken place, I am prepared to make a statement in the House. I will again pursue with the Central Electricity Authority to see that the licence is sent earlier. I will come back to this House and if there is any fraud committed, I am prepared to make a comprehensive statement.

SHRI S.B. CHAVAN: I am not asking about the fraud. I am asking for the facts.

SHRI H.D. DEVE GOWDA: At this stage it is very difficult for me to say under what circumstances Rs. 3/- or Rs. 2.97/- has been fixed. All these things, it is only for the technical people to say: I can't say. I have asked the Central Electricity Authority to examine the allegations made by the former Chief Minister and I will come back to this House if there are any specific complaints proved; otherwise, I cannot say anything on that.

*224. [The Questioner (Dr. Shrikant Ramchandra Jichkar) was absent. For answer vide col. 30 infra]

MR. CHAIRMAN: Q.No. 225. It is another power question. Q.No. 235 is also on the same subject. So, I propose to combine these questions together.

Supply of Power to States from Central Pool

*225. MAULANA OBAIDULLAH KHAN AZMI: Will the PRIME MINISTER be pleased to state:

(a) the criteria fixed by the Central

Government for supply of power to the States from Central pool;

- (b) the quantum of power supplied from Central Pool during 1996, State-wise;
- (c) whether the power supply to States was not in accordance with the demand of the States: and
 - (d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTY OF POWER (DR. S. VENU-GOPALACHARI) (a) to (d) A Statement is laid on the Table of the House.

Statement

Supply of power from central pool

- (a) Allocation of power to each State/UT from the Central Sector station is normally being made in accordance with the sharing formula devised in 1978 in consultation with the State Governments. According to this formula in case of a thermal project, 10% power is allocated to the home State in which the project is located and 75% of power is distributed amongst all the constituent States/ UTs of the region. In case of Hydro electric projects, 12% free power is allocated for the home State and 73% of power is distributed amongst the States/UTs of the region. In both cases, the balance unallocated 15% power is retained with the Centre to be allocated from time to time to enable the States/UTs to cater to seasonal and the varying load demands.
- (b) The State-wise entitlement vis-a-vis actual drawal of power from the central secor stations during 1995-96 is indicated in Statement-I (See below)
- (c) During the year 1995-96, the State-wise power demand & availability position is indicated in Statement-II (See below)
- (d) In spite of significant growth in installed generating capacity from 1362 MW in 1947 to 83287 MW as on 31st March, 1996, shortages persist as growth in demand for power has been outstripping the growth in generation.

Statment I

Supply of Power to States from Central Pool

Entitlement vis-a-vis Actual Drawal of Energy from Central Stations (Period April, 1995 to March, 1996)

(All figures in MU)

| Name of the State | Entitlement | Drawal |
|--------------------|----------------|---------|
| Northern Region | | |
| Chandigarh | 176.7 | 181.6 |
| Delhi | 8067.0 | 7350.1 |
| Haryana | 5386.8 | 5961.3 |
| Himachal Pradesh | 1135.7 | 917.2 |
| Jammu & Kashmir | 2937.5 | 2428.9 |
| Punjab | 5511.8 | 4465.9 |
| Rajasthan | 7445.9 | 9639.1 |
| Uttar Pradesh | 14382.7 | 14100.0 |
| Total | 45044.1 | 45044.1 |
| Western Region | | |
| Gujarat | 8633. 5 | 9552.9 |
| Madhya Pradesh | 10263.8 | 11096.4 |
| Maharashtra | 10197.6 | 8996.6 |
| Goa | 1223.3 | 672.3 |
| Total | 30318.2 | 30318.2 |
| Southern Region | | |
| Andhra Pradesh | 7234.1 | 7816.2 |
| Karnataka | 4085.9 | 4495.6 |
| Kerala | 2898.8 | 2737.1 |
| Tamil Nadu | 7872.0 | 7184.4 |
| Goa | 636.0 | 439.5 |
| Total | 22726.8 | 22726.1 |
| Eastern Region | | |
| Bihar | 3080.9 | 4545.9 |
| DVC | 1392.4 | 1867.4 |
| Orissa | 2501.9 | 1884.9 |
| West Bengal | 2935.8 | 1748.8 |
| Sikkim | 164.4 | 28.4 |
| Total | 10075.4 | 10075.4 |
| North-Eastern Regi | on | |
| Arunachal Pradesh | 91.3 | 54.6 |
| Assam | 645.5 | 834.5 |
| Manipur | 243.3 | 247.1 |
| Mehalaya | 143.8 | 11.2 |
| Mizoram | 117.7 | 114.0 |
| Nagaland | 131.4 | 126.0 |
| Tripura | 136.4 | 122.0 |
| Total | 1509.4 | 1509.4 |
| | | |

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Statement-II Supply of Power to States from Central Pool

Actual Power Supply Position

(All figures in MU net) APRIL '95 — MARCH '96 Region/State/ System Requirement % Availability Shortage Northern Region Chandigarh 819 811 8 1.0 Delhi 13280 13145 135 1.0 Haryana 12943 12639 304 2.3 Himachal Pradesh 2211 2209 0.1 Jammu & Kashmir 4335 3309 1076 24.5 Punjab 20368 19981 387 1.9 Rajasthan 19280 18661 619 3.2 Uttar Pradesh 38690 34279 4411 11.4 N.R. 105034 6942 6.2 111976 Western Region 5.9 Guiarat 36895 34733 2162 Madhya Pradesh 2701 8.8 30760 28059 2.3 Maharashtra 56110 54798 1312 Goa 1149 1149 0 0.0 W.R. 124914 118739 6175 4.9 Southern Region 29367 7423 20.2 36790 Andhra Pradesh 4995 20.7 Karnataka 24120 19125 9288 1547 14.3 Kerala 10835 Tamil Nadu 33845 30145 3700 10.9 17665 16.7 105590 87925 S.R. **Eastern Region** 30.1 Bihar 9570 6692 2878 3.2 8007 DVC 8270 263 4.7 10125 9648 477 Orissa 710 4.8 West Bengal 14800 14090 4328 10.1 42765 38437 E.R. North-Eastern Region 35.5 161.7 103.3 57.4 Arunachal Pradesh 2811.6 2509.2 302.4 10.8 Asam 376.5 319.6 56.9 15.1 Manipur 394.7 382.8 11.9 3.0 Mehalaya 163.7 136.3 27.4 16.7 Mizoram 25.9 15.5 140.9 Nagaland 166.8 84.3 21.0 317.1 Tripura 401.4 12.6 4476.4 3910.2 566.2 N.E.R. 35676 9.2 **ALL INDIA** 389721 354045